

**Shri M. C. Chagla:** Sir, I introduce the Bill.

**Shri S. M. Banerjee (Kanpur):** Sir, I want to know the special reasons for the Minister of External Affairs introducing this Bill. Why has the Defence Minister not done it? Are we still continuing with the practice that Nagaland and other things come under the External Affairs Minister? He should explain that.

**Shri K. Manoharan (Madras North):** Sir, can we not take up the No-Confidence Motion on Monday?

**Mr. Speaker:** No.

13.07½ hrs.

#### REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

**The Minister of Law (Shri Govinda Menon):** Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

**Shri Govinda Menon:** Sir, I introduce the Bill.

13.08 hrs.

#### STATEMENT RE. ORDINANCE

##### (i) REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE

**The Minister of Law (Shri Govinda Menon):** Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance,

1967, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.08½ hrs.

#### LAND ACQUISITION (AMENDMENT AND VALIDATION) BILL\*

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde):** Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act.

**Shri S. M. Banerjee (Kanpur):** Sir, this Bill has been circulated to us. This is based on a judgment of the Supreme Court. I would have liked that along with this Bill that judgment of the Supreme Court should have been circulated to us to understand the whole thing. I would only request the hon. Minister to circulate the copy of the Supreme Court judgment which has necessitated this Bill for the validation of certain land acquisitions.

**Shri Bal Raj Madhok (South Delhi):** It is a very relevant point. The copy of the Supreme Court judgement should be circulated.

**Mr. Speaker:** What is the view of the Minister?

**Shri Annasahib Shinde:** The Supreme Court judgement is a public document. It is available to hon. Members.

**Mr. Speaker:** A few copies may be kept here also.

**Shri Nambar:** Shri Shukla has presented a long list of notifications....

**Mr. Speaker:** We cannot go back now.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1967.